



2026:DHC:9121



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010365962026**+ **O.M.P.(I) (COMM.) 326/2026****AXIS FINANCE LTD**

.....Petitioner

Through: Mr. Ashish K. Singh, Mr.
Aditya Sharan and Mr.
Samrudhi Darakh, Advs.

versus

TANPREET SINGH & ORS.

.....Respondents

Through: Mr. Tarunjeet Singh Jolly, Mr.
Vikas Duggal, Mr. Manpreet
Singh Jolly, Mr. Devinder
Singh and Ms. Poonam Kumari,
Advs.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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13.10.2026

1. Service is sufficient. Mr. Tarunjeet Singh Jolly, learned Counsel has put in appearance on behalf of the Respondents.

2. Learned Counsel appearing on behalf of the Petitioner submits that they have already invoked arbitration and undertakes to complete the procedure for appointment of Arbitrator within the next 45 days.

3. The interim arrangement granted by this Court shall continue for the next 45 days. It is made clear that in case appropriate arbitral proceedings are not completed, the interim arrangement shall automatically stand vacated.



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4. Upon the constitution of the Arbitral Tribunal, the present petition filed under Section 9 of the Arbitration and Conciliation Act, 1996¹ shall stand treated as an application under Section 17 of the Act.

5. The present petition stands disposed of in the aforesaid terms. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 13, 2026/gunn

Signature Not Verified
¹ "Act" hereinafter

Signed By: ANUBHAM M.P.(I) (COMM.) 326/2026
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Signing Date: 14.10.2026
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